

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1490
ANSWERED ON:03.12.2012
WASTE OIL CONTAINERS IN PORTS
Mahato Shri Narahari; Tirkey Shri Manohar

Will the Minister of SHIPPING be pleased to state:

- (a) whether waste oil containers in a large number are lying unclaimed in various ports of the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether there are any guidelines to check such situation in ports;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the steps being taken by the Government in this regard?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a): No, Madam.

(b): Does not arise.

(c) & (d): The Hazardous Waste (Management, handling and transboundary movement) Rules, 2008 under the Environment Protection Act, 1986 for handling import/ export/treatment/storage/disposal/transport and movement of hazardous waste, including waste oil have been notified by the Ministry of Environment & Forests. The Hon'ble Supreme Court had also issued orders on the subject and a Monitoring Committee was also constituted by them to oversee the compliance of the order.

(e) & (f): Do not arise.